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OA 298/95

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Serial No.	Date of Order	Order with Signature	Office note as to action (if any) taken on order
4	9.7.96	<p><del>None appears for the application</del></p> <p>Shri Akhaya Mishra, Additional Standing Counsel appears for Respondents 1 and 2. He requests three weeks' time to file counter. Prayer allowed. Call on 11.9.1996 for hearing. In the meanwhile Shri Mishra shall file counter sufficiently in advance and serve copies of the counter on the concerned parties. If so advised, the petitioner may file rejoinder. The private opposite parties 6 to 9 are also at liberty to file their counter before the due date fixed for hearing. If the private opposite parties do not file their counter, the hearing will be taken place, on the date fixed.</p> <p>Without their counter, proceedings.</p> <p>MEMBER (ADMINISTRATIVE)</p>	<p>Order At 8.9.95</p> <p>Service of notice on M. 2 to 4, 7, 10, 13, 16, 18, 20 &amp; 21 is held sufficient in terms of Rule 25(2), C.A.R, Procedure Rules, 1993. Counter by 15th.</p> <p>S Nagr.</p> <p>Counter by R-1 to R-5 &amp; R-10 to R-22 was not filed.</p> <p>For further orders.</p> <p>19/7</p> <p>Rej.</p> <p>Order At 27.10.95</p> <p>Four weeks further time is granted to file counter.</p> <p>S. Nagr.</p>